

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 46 OF 2016 &
IA NO. 1219 OF 2018

Dated : 14th November, 2018

Present : Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Meghalaya Power Distribution Corporation Ltd.	...	Appellant(s)
Vs.		
Meghalaya State Electricity Regulatory Commission	...	Respondent(s)

Counsel for the Appellant (s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti K. for R-1

ORDER
(IA No. 1219 of 2018 – for Amendment)

The learned counsel, Ms. Sakie Jakharia, appearing for the Appellant, submitted that, the amendment has been carried out.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

Registry is directed to check the status and list the matter for hearing on **21.01.2019**, as agreed by the learned counsel appearing for the Appellant and the Respondent.

(S.D. Dubey)
Technical Member
vt/pk

(Justice N.K. Patil)
Judicial Member